

ITEM NO.29

COURT NO.5

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).20300/2021

(Arising out of impugned final judgment and order dated 09-09-2021  
in LPA No.581/2019 passed by the High Court Of Delhi At New Delhi)

RAHUL SONI & ORS.

Petitioner(s)

VERSUS

MEDICAL COUNCIL OF INDIA & ORS.

Respondent(s)

(IA No.161290/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No.161292/2021-EXEMPTION FROM FILING O.T. )

Date : 02-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Neeraj Kishan Kaul, Sr. Adv.  
Mr. Mrigank Prabhakar, AOR  
  
Mr. G.Sivabalamurugan, AOR  
Mr. Selvaraj Mahendran, Adv.  
Mr. P.Shankar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

List after ensuing Summer Vacation, 2022.

(B.Parvathi)  
Court Master

(Anand Prakash)  
Court Master